

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-204/ND/2018

In the matter of :

Tractebel Engineering Pvt. Limited

..PETITIONER

Vs.

Cargo Solar Power (Gujarat) (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 12.4.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor : Mr. Manpreet Jaiswal, Advocate
For the Respondent/Corporate Debtor : Mr. Varun Kumar Chopra, Advocate
Mr. Gurtej Pal Singh, Advocate
For the Intervener :

ORDER

Learned Counsels for the petitioner is present. Upon service to the Corporate Debtor of this application, it is represented by the Counsel appearing on behalf of the Corporate Debtor that some time is required to file reply. Taking into consideration the said representation, 10 days time is granted to the Corporate Debtor to file its reply. Let a copy of the same in advance to be made available to the Ld. Counsel for the petitioner and petitioner to file rejoinder, if any, within a period of 7 days thereafter.

List on 15.5.2018.

—sd—

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit